CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

Allahabad this the 9th day of November 2000.

ALLAHABAD.

Contempt Application no. 102 of 2000 in Original Application no. 1019 of 1999

Hon'ble Mr. Justice R.R.K. Trivedi, VC Hon'ble Mr. S. Dayal, A.M.

Narendra Nath Tripathi, S/o Late Shri G.P. Tripathi, R/o Rajendra Nagar, East Post, Gorakhnath, Gorakhpur (U.P.)

... Applicant

C/A Shri N.P. Singh Shri R.B. Yadav

Versus

- 1. Smt. Shushma Pandey (the then)
 F.A. & C.A.O. N. E. Rly.,
 Gorakhpur.
- Shri S.C. Gupta, F.A. & CAO,
 Preaset, N.E. Rly., Gorakhpur.

... Respondents

2

C/Rs ...

O R D E R(Oral)

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

This contempt application has been filed alleging disobediance of the interim order dated 08.09.99 passed in OA 1019 of 2000. The order reads as under :-

"Shri Anil Kumar counsel for the applicant.
Shri Narendra Nath Tripathi has knocked before
this Tribunal for quashing the Transfer order
dated 3.9.99. He has alleged that his transfer
order has been passed out of Vengeance and he has
not been served with the same. He is continuing
as FA & CAO, N.E.Rly., Gorakhpur. In case the
impugned transfer order Annexure A-I to the
application has not been given effect to the same
shall remainstayed till 21.09.99. Put up on
21.09.99 for admission."

not

allowed to work in the accounts section, but has been given other duties. It is denied that there was any curtainent in salary of the applicant. Further, we find that the interim order was passed on 08.09.99, while this application has been filedon 13.10.2000. There is no averments that the interim order has been extended subsequently. Copy of the order was received by the department on 9.9.99. In the circumstances the period of limitation comments from that date and one year period expired on 9.9.2000. In the circumstances, no contempt is made out and the same is rejected.

Member-A

Vice-Chairman